

**Power shortage in Orissa**

4486. **SHRI BRAJAMOHAN MOHANTY** : Will the Minister of ENERGY be pleased to state :

(a) whether in the background of power shortage, Orissa State is scheduled to share the power generated at Farakka and Damodar Valley Projects and if so, the details thereof;

(b) whether the transmission lines for transmitting power from these sources are inadequate and the projects contemplated for such transmission are incomplete, if so, the details thereof; and

(c) the projects for transmission of power which are under construction with the Central financial assistance and scheduled dates of completion of each of these projects and the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) The share of Orissa in stage-I of the Farakka super thermal power project is 75 MW. The State does not have any allocated share of power from DVC's generating stations.

(b) The existing inter-State lines between Orissa and other contiguous power systems are adequate to transmit Orissa's share of power from Stage-I of the Farakka Project. With the completion of the Santaldih-Chandil inter-State line, the transmission capabilities to Orissa would improve; a direct 400 KV transmission system for delivery of its share of power to Orissa has also been envisaged with Stage-II of the Farakka project.

(c) The Santaldih-Chandil 220 KV Single Circuit inter-State line and the Rengali-Kolaghat 400 KV Single Circuit line are presently under construction as centrally sponsored schemes. The completion schedules of these lines are March, 1987 and 1989-90 respectively.

**Conversion of Government Companies into non-Government Companies**

4487. **SHRI BHATTAM SRIRAMA MURTY** : Will the Minister of INDUSTRY be pleased to state :

(a) the Government companies which have been converted into non-Government companies since 1970; and

(b) the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b). The required information is contained in the Annual Reports which are being laid on the Table of the House every year in pursuance of Section 638 of the Companies Act, 1956. As and when the paid-up capital held by the Central Government or by any State Government or partly by the Central Government or partly by one or more State Governments, or by a subsidiary of a Government company etc. is reduced to less than 51 per cent of any company, that company is converted into a non-Government company under Section 617 of the Companies Act, 1956.

**Waiting list for telephone connections**

4488. **SHRI T. BASHEER** : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the present waiting list of telephone connections in the country, State-wise ?

(b) the measures being taken to increase the production of telephone instruments and reduce the list substantially;

(c) whether Government propose to remodel the present instrument and make more sleek ones, so that at least two instruments could be manufactured from the present one's material; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : (a) The State-wise waiting list of telephone connections as on 30.9.1986 is given in the statement below.

(b) ITI is presently executing a project for setting up manufacturing capacity of 5 lakh telephone instruments per annum each at their Bangalore and Naini units. The Bangalore unit will manufacture 2.5 lakh